

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

CP No. 21/66/HDB/2024
u/s. 66 of Companies Act, 2013

IN THE MATTER OF:

M/s. XILINX India Technology Services Pvt Ltd and their Respective
Shareholders & Creditors **...Petitioner**

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Ms Shireen Sethna Bhatia along with Ms Kajol Kumari, for petitioner present physically.

It is brought to our notice that notice has been taken to the creditors only by way of e-mail. Since the notices that we have ordered is in terms of Rule 3 Reduction of Share Capital, we cannot accept the compliances if services are there, by e-mail alone. Let notices be taken by registered/speed post with acknowledgment due within one week from today and proof of service shall be filed. Meanwhile, observations if any of the RD and other Authorities, call on 01.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)